

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.06
I.A. Nos.592/2022, 17,
33/2023 & 439/2024 in
C.P. (IB).No.89/BB/2021

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
M/s. Supreme Overseas Exports India Pvt Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the R-1 in IA 592/2022, R-1 to R-3 in
IA 17/2023 & R-1, R-3 & R-4 in IA 33/2023 : Shri Fazil Ahmed
For the Resolution Professional : Shri Vineeth Reddy
For the R-5 in IA 17/2023 : Shri P. Prashnath
For the R-4 in IA 17/2023 : Shri Amit Anand

ORDER

I.A. No.439 of 2024:

1. The present Application has been filed by the Resolution Professional seeking to take on record the updated list of Creditors as on 14.08.2023.
2. Heard the Ld. Counsel for the Applicant/RP.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the updated list of Creditors as on 14.08.2023.
4. **Accordingly, I.A. No.439 of 2024 is disposed of.**

I.A. No.592/2022:

1. Heard the Ld. Counsels for the Parties.
2. The matter is argued by Shri Vineeth Reddy, Ld. Counsel who appeared for the Resolution Professional. The Ld. Counsel for the Respondent sought time to argue the matter.
3. List the matter on **23.08.2024**.

I.A. Nos.17 & 33/2023:

1. Heard the Ld. Counsels for the Parties.
2. List the matter on **23.08.2024**.

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)**